

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

CRIGINAL APPLICATION NO. 401 OF 1986

Union of India & others Appellants

Versus

Brij Mohan

... Respondents

Hon'ble D.S. Misra -AM Hon'ble G.S.Sharma -JM

This is an appeal filed by the
Union of India under section 29 (A) of the
Administrative Tribunal Act, 1985 against the
order dated 24-1-1986 passed by the Presiding Officer
of the Central Government Tribunal-cum- Labour Court,
Kanpur.

2. The appeal under Section- 29 (A) has been provided only against the judgments and decrees passed by the Civil Courts before 1-11-1985 and no appeal against the Labour Court or Tribunal is permissible under this provision. We have carefully considered the contentions raised before us and find that this appeal is not maintainable and it is accordingly dismissed.

15 mm 25/9/87

Dt/- 25-9-87/ Shahid.